

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 323

IA-1621/2023

IN

IB-192(ND)/2021

IN THE MATTER OF:

Ram Ratan Jagati (Sole Propreitor of JJ Trading FZE) Petitioner/Applicant
Vs.

Alstrong ACP Manufacturing India Pvt. Ltd. Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 12.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the RP :

Ms. Nibruti Sahal, Mr. Sohaib Khan, Advs.

ORDER

IA-1621/2023

Ld. Counsel appears for the Applicant. No one has appeared on behalf of RoC & Income Tax Department despite due services of notice. No report has been filed by the said authorities.

We therefore, direct the RoC to appear physically on the next date of hearing with the report.

The Court Officer is directed to issue E-notice and send a copy of the today's order to RoC and Income Tax Department.

List the matter **on 07.05.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay